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Court No. 1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (O.A.) No. 846 of 1988

Vijay Bahadur Singh .... Applicant.

Versus

Union of India & others .... Respondents.

Hon'ble Ajay Johri, A.M.  
Hon'ble G.S. Sharma, J.M.

This application, under Section 19 of the Administrative Tribunals Act XIII of 1985, has been made against the orders dated 10.7.1980 passed by the General Manager, Ordnance Clothing Factory, Shahjahanpur, withholding of increment for one year, another order dated 10.6.1983 imposing the punishment of withholding of increment for one year without cumulative effect and the third order dated 26.12.1984 imposing penalty of reduction of pay by one stage for <sup>3rd orders of</sup> one year. The applicant has prayed that the increments stopped vide orders dated 10.7.1980, 10.6.1983 and 26.12.1984 may be quashed and he may be allowed to continue in service with full benefits.

2. The application is barred by limitation. The applicant should have agitated the matter at the appropriate time against these orders, which he failed to do. In view of the above the application is not maintainable and is accordingly dismissed as barred by limitation.

*3/STR/JM*

MEMBER (J).

MEMBER (A).

Dated: October 25, 1988.

PG.